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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 25/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01st February 2018, 10.30 A.M

| | | | |
|---------------------|--|---|---------------------|
| Name of the Company | | Impact Event Management -Vs- Acropolis Mentenance Services Pvt.Ltd. | |
| Under Section | | 9 IBC | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

- | | | | |
|----|-------------------------------|---|-------------------|
| 1. | URMILA CHAKRABORTY, ADV. | } | CORPORATE DEBTORS |
| 2. | SUBHANKAR CHAKRABORTY, ADV. | | |
| 3. | SAPTARSHI BHATTACHARJEE, ADV. | | |

[Signature]
01.02.2018

- | | | | |
|----|-----------------|---|-------------|
| 1. | Sushanta Datta. | } | Petitioner. |
| 2. | Arijit Ghoshal. | | |

[Signature]
1/2/18

ORDER

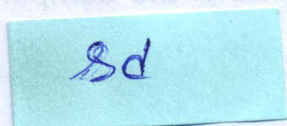
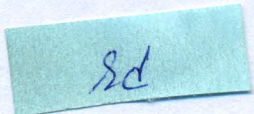
Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has filed Vakalatnama along with the Board Resolution, which may be taken on record.

Ld. Counsel for the corporate debtor made a request that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply with a copy in advance to

the opposite party. Thereafter rejoinder, if any, may be filed with a copy in advance to the opposite party.

List it on 28/02/2018 for admission.

| Sl. No. | Name of the Company | Signature of Authorized Representative (IN CAPITAL LETTERS) | Signature with date |
|---------|---------------------|---|---|
| | |  |  |
| | | (V.P. Singh) Member (J) | (Jinan K.R.) Member (J) |